

UNITED NATIONS



NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Reference: C.N.346.2006.TREATIES-1 (Depositary Notification)

AGREEMENT ON THE CONSERVATION OF SMALL CETACEANS OF THE
BALTIC AND NORTH SEAS
NEW YORK, 17 MARCH 1992

ADOPTION OF AN AMENDMENT

The Secretary-General of the United Nations, acting in his capacity as depositary,
communicates the following:

By Resolution No. 4, adopted on 22 August 2003 at the 4th meeting of the Parties to the above Agreement, held in Esbjerg, Denmark, from 19 to 22 August 2003, the Parties adopted an amendment to the Agreement, in accordance with paragraph 6.5.

In accordance with paragraph 6.5.3., amendments shall enter into force for those Parties which have accepted them 90 days after the deposit of the fifth instrument of acceptance of the amendment with the Depositary. Thereafter, they shall enter into force for a Party 30 days after the date of deposit of its instrument of acceptance of the amendment with the Depositary.

The texts of the amendment in the four authentic languages of the Agreement are transmitted
..... herewith.

9 May 2006

BWL

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are currently issued in both hard copy and electronic format. Depositary notifications are made available to the Permanent Missions to the United Nations at the following e-mail address: missions@un.int. Such notifications are also available in the United Nations Treaty Collection on the Internet at <http://untreaty.un.org>, where interested individuals can subscribe to directly receive depositary notifications by e-mail through a new automated subscription service. Depositary notifications are available for pick-up by the Permanent Missions in Room NL-300.

Agreement on the Conservation of Small Cetaceans of the Baltic and North Seas
New York, 17 March 1992

Adoption of an Amendment

Accord sur la Conservation des petits cétacés de la mer baltique et de la mer du Nord
New York, 17 mars 1992

Adoption d'un Amendement

1. Replace Article 1.2 (b) with

"Area of the Agreement means the marine environment of the Baltic and North Seas and contiguous area of the North East Atlantic, as delimited by the shores of the Gulfs of Bothnia and Finland; to the south-east by latitude 36°N, where this line of latitude meets the line joining the lighthouses of Cape St. Vincent (Portugal) and Casablanca (Morocco); to the south-west by latitude 36°N and longitude 15°W; to the north-west by longitude 15° and a line drawn through the following points: latitude 59°N/longitude 15°W, latitude 60°N/longitude 05°W, latitude, 61°N/longitude 4W; latitude 62N/ longitude 3W; to the north by latitude 62°N; and including the Kattegat and the Sound and Belt passages."

2. Add a new subparagraph 6.5.4 to Article 6.5 reading as follows:

"Any State that becomes a Party to the Agreement after the entry into force of an Amendment shall, failing an expression of a different intention by that State:

- a) be considered as a Party to the Agreement as amended; and*
- b) be considered as a Party to the unamended Agreement in relation to any Party not bound by the Amendment."*

3. Change the name of the Agreement to:

Agreement on the Conservation of Small Cetaceans of the Baltic, North East Atlantic, Irish and North Seas.

1. Remplacer l'Article 1.2 (b) par ce qui suit :

<< La "zone couverte par l'Accord" désigne le milieu marin de la mer Baltique et de la mer du Nord, ainsi que la zone contiguë du nord-est de l'Atlantique, délimités par les côtes des golfes de Botnie et de Finlande ; au sud-est par la latitude 36°N là où cette ligne de latitude rencontre la ligne reliant les phares du Cap St. Vincent (Portugal) et de Casablanca (Maroc) ; au sud-ouest par la latitude 36°N et la longitude 15°O ; au nord-ouest par la longitude 15° et une ligne reliant les points suivants : latitude 59°N/longitude 15°O, latitude 60°N/longitude 5°O), latitude 61°N/longitude 4°O; latitude 62°N/longitude 3°O ; au nord par la latitude 62°N ; et incluant les détroits du Kattegat, du Sund et des Belt. >>

2. Ajouter le sous-paragraphe 6.5.4 à l'Article 6.5 se lisant comme suit :

<< Tout Etat devenant Partie à l'Accord après l'entrée en vigueur d'un amendement sera, faute d'avoir exprimé une intention différente :

a) considéré comme étant une Partie à l'Accord amendé ; et

b) considéré comme étant une Partie à l'Accord non amendé par rapport à toute Partie qui n'est pas lié par l'Accord. >>

3. Changer le nom de l'Accord pour :

Accord sur la conservation des petits cétacés de la mer Baltique, du nord-est de l'Atlantique et des mers d'Irlande et du Nord.

1. den Artikel 1.2(b) durch folgenden Wortlaut zu ersetzen

„bedeutet »Abkommensgebiet« die Meeresumwelt der Nord- und Ostsee und des angrenzenden Gebiets des Nordostatlantiks, begrenzt durch die Küsten des Bottnischen und des Finnischen Meerbusen; im Südosten durch die Breite 36N, wo diese Breitengradlinie auf die Linie trifft, die durch die Verbindung der Leuchttürme von Kap St. Vincent (Portugal) und Casablanca (Marokko) entsteht; im Südwesten durch die Breite 36 N und die Länge 15 ; im Nordwesten durch die Länge 15 W und die durch die folgenden Punkte gezogene Linie: Breite 59 N/Länge 15 W, Breite 60 N/ Länge 5 W, Breite 61 N/Länge 4 W, Breite 62 N/Länge 3 W, im Norden durch die Breite 62 N und einschließlich des Kattegat, des Sundes und der Belte.“

2. an den Artikel 6.5 einen neuen Unterabschnitt 6.5.4 mit folgendem Wortlaut anzufügen:

„Jeder Staat, der nach Inkrafttreten einer Änderung Vertragsstaat wird, wird, falls dieser Staat keine anderslautende Absicht erklärt:

- a) als Vertragsstaat des geänderten Abkommens angesehen; und*
- b) in Bezug auf einen nicht an die Änderung gebundenen Vertragsstaat als Vertragsstaat des ungeänderten Abkommens;“*

3. den Titel des Abkommens folgendermaßen zu ändern:

Abkommen zur Erhaltung der Kleinwale in der Nord- und Ostsee, des Nordostatlantiks und der Irischen See;

1. Заменить Статью 1.2 (b) статьёй следующего содержания

«Территория действия Соглашения означает морскую среду Балтийского и Северного морей и прилегающей акватории северо-восточной Атлантики, ограниченной берегами Ботнического залива и Финляндии; на юго-востоке – 36° параллелью северной широты, где она пересекается с линией, соединяющей маяки на м. Св. Винсент (Португалия) и в Касабланке (Марокко); на юго-западе – 36° параллелью северной широты и 15° меридианом западной долготы; на северо-западе – 15° меридианом и линией, проведенной через следующие точки с координатами: 59° с.ш. / 15° з.д., 60° с.ш. / 05° з.д., 61° с.ш. / 4° з.д., 62° с.ш. / 3° з.д.; на север до 62° параллели северной широты, включая пролив Каттегат и проливы Зунд и Белт.»

2. Добавить новый подпункт 6.5.4 в Статье 6.5 в следующей редакции:

«Любое Государство, которое становится Стороной Соглашения после вступления в силу поправки должно, если этим Государством не выражено другое намерение:

- a) считаться Стороной Соглашения с поправкой и*
- b) считаться Стороной Соглашения без поправки в отношении любой Стороны, не связанной поправкой.»*

3. Изменить название Соглашения на *Соглашение по сохранению малых китообразных Балтийского моря, северо-восточной Атлантики, Ирландского и Северного морей.*

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Référence : C.N.346.2006.TREATIES-1 (Notification Dépositaire)

ACCORD SUR LA CONSERVATION DES PETITS CÉTACÉS DE LA MER
BALTIQUE ET DE LA MER DU NORD

NEW YORK, 17 MARS 1992

ADOPTION D'UN AMENDEMENT

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Par la Résolution n° 4, adoptée le 22 août 2003 lors de la 4^{ème} réunion des Parties à l'Accord susmentionné, tenue à Esbjerg, Danemark, du 19 au 22 août 2003, les Parties ont adopté un amendement à l'Accord, conformément au paragraphe 6.5.

Conformément au paragraphe 6.5.3, les amendements entrent en vigueur à l'égard des Parties qui les ont acceptés quatre-vingt-dix jours après le dépôt du cinquième instrument d'acceptation de l'amendement auprès du Dépositaire. Ensuite, ils entrent en vigueur à l'égard d'une Partie trente jours après le dépôt de l'instrument d'acceptation de celle-ci auprès du Dépositaire.

..... Les textes de l'amendement se trouvent, ci-joints, dans les quatre langues authentiques de l'Accord.

Le 9 mai 2006

BML

Attention : Les Services des traités des Ministères des affaires étrangères et des organisations internationales concernés. Les notifications dépositaires sont actuellement publiées en formats papier et électronique. Les missions permanentes auprès des Nations Unies peuvent consulter les notifications dépositaires à l'adresse électronique suivante : missions@un.int. Ces notifications sont également disponibles sur le site Internet de la Collection des traités des Nations Unies à l'adresse <http://untreaty.un.org>, où les personnes intéressées peuvent souscrire au nouveau service automatisé d'abonnement pour recevoir directement des notifications dépositaires par courriel. Les missions permanentes sont invitées à se procurer les notifications dépositaires mises à leur disposition au bureau NL-300.

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